

DIVISION BENCH**ITEM NO. 101****NATIONAL COMPANY LAW TRIBUNAL****ALLAHABAD BENCH****PRAYAGRAJ****CP (IB) No. 04/ALD/2019****CORAM:**

1. **SHRI HARNAM SINGH THAKUR,**
HON'BLE MEMBER (JUDICIAL)
2. **SHRI SUBRATA KUMAR DASH,**
HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December, 2022, 12:00 pm

NAME OF THE COMPANY	BANK OF BARODA V/S HIND AGRO INDUSTRIES LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Kumar Anurag Singh, Adv. : *For the financial creditor*
Sh. Gaffar Hussain proxy for Sh. Aman Mirza, Adv. : *For the Corporate Debtor*

ORDER

A date is requested by the proxy counsel for the respondent/corporate debtor that the original counsel is not available today due to some personal difficulty.

Pleadings are complete in the present case before the revival of the present petition.

Let the matter be listed on 15th December, 2022 for arguments.

-Sd-

(Subrata Kumar Dash)
Member (Technical)

-Sd-

(Harnam Singh Thakur)
Member (Judicial)

07th December, 2022

Md. Zaid
(Stenographer)